



The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

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PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 17th February 1937.

No. 1780—ID/1/9/36-A.—Babu Prannath Mahanti, Deputy Magistrate and Deputy Collector on probation, is confirmed in the Orissa Civil Service, with effect from the 2nd February 1936.

P. T. MANSFIELD,

Chief Secretary to Government.

The 17th February 1937.

No. 1790—4P-6/37-A.—In exercise of the powers conferred by sub-section (1) of section 164 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor of

Orissa is pleased to empower Babu Prannath Mahanti, Deputy Magistrate in the Bhadrak subdivision in the district of Balasore, to record any statement or confession made to him in the course of an investigation under Chapter XIV of the said Code or at any time afterwards before the commencement of the enquiry or trial.

The 18th February 1937.

No. 1850—ID/1-11/36-A.—Babu Ratnakar Saranghi, Deputy Magistrate and Deputy Collector on probation in the district of Puri, at present on Settlement training at Banki in the district of Cuttack, is confirmed in his appointment, with effect from the 25th April 1936.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 20th February 1937.

No. 1898—ID/4-1/37-A—Maulavi Saiyid Wasiq Ali, Deputy Magistrate and Deputy Collector in the district of Balasore, is granted leave on average pay for four months under rules 284, 289 and 291 of the Bihar and Orissa Service Code, with effect from the 8th March 1937 or from any subsequent date on which he may be allowed to avail himself of it.

P. T. MANSFIELD,

Chief Secretary to Government.

The 20th February 1937.

No. 1901—4P-1/37-A.—Under section 407(2) of the Code of Criminal Procedure (Act V of 1898), Maulavi Musahib Khan, Deputy Magistrate in charge of the Raya-gghada subdivision of the district of Koraput, is vested with powers to hear appeals from convictions by Magistrates of the second and third class.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 23rd February 1937.

No. 1931—ID/4/25/36-A.—B a b u Loknath Patnaik, Deputy Magistrate and Deputy Collector in the district of Balasore, is granted leave on average pay out of India, Ceylon or Nepal for four months under rules 284, 289 and 291 of the Bihar and Orissa Service Code, with effect from the 15th March 1937 or any subsequent date on which he may be allowed to avail himself of it.

The 23rd February 1937.

No. 1935—ID/4/25/36-A.—B a b u Sunil Chandra Palit, Deputy Magistrate and Deputy Collector in the district of Sambalpur, is transferred to the headquarters station of the district of Balasore.

P. T. MANSFIELD,

Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENTS.

NOTIFICATIONS.

The 17th February 1937.

No. 970—L.S.-G.—Mr. L. B. Holland, Conservator of Forests, Orissa, is granted leave on average pay for two months and twenty days, with effect from the 2nd April 1937,

and in continuation, leave on half average pay for two years, one month and ten days, under Fundamental Rules 77 and 81.

The 21st February 1937.

No. 1058-L.S.-G.—Under sub-section (1) of section 12-C of the Madras District Municipalities Act, 1920 (Madras Act V of 1920), the Governor of Orissa is pleased to appoint M. R. Ry. K. Narasimham, Sarishtadar Magistrate, Chatrapur, as Commissioner of the Berhampore Municipality, on a pay of Rs. 125 per mensem in the grade of Rs. 125—10/2—175 with a conveyance allowance of Rs. 15 a month, with effect from the 1st March 1937.

M. HAMID,

Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATIONS.

The 24th February 1937.

No. 1301-Com.—In exercise of the powers conferred upon him by sections 6 and 9 of the Indian Christian Marriage Act, 1872 (Act XV of 1872), the Governor of Orissa is pleased to authorise the Reverend Edwin Theodore Ryder, B.A., B.D., of the Baptist Missionary Society, Cuttack, to solemnize marriages between persons, one or both of whom is a Christian or are Christians and to grant certificates of marriages between persons who are native Christians, within the territories under the administration of the Government of Orissa.

By order of the Governor,

C. GOVINDAN NAIR,

Secretary to Government.

The 24th February 1937.

No. 1303—III. 15/36-Com.—In exercise of the power conferred by sub-section (1) of section 15 of the Payment of Wages Act, 1936 (IV of 1936), read with section 22 of the General Clauses Act, 1897 (X of 1897), the Government of Orissa are pleased to appoint all commissioners for Workmen's Compensation in the Province of Orissa to be the authorities to hear and decide for the respective areas included within their jurisdiction all claims arising out of deductions from the wages, or delay in payment of the wages of persons employed or paid in such areas.

The 24th February 1937.

No. 1312-Com.—In exercise of the power conferred by sub-section (3) of section 14 of

the Payment of Wages Act, 1936 (IV of 1936), read with section 22 of the General Clauses Act, 1897 (X of 1897), the Government of Orissa are pleased to appoint all Subdivisional Officers in the Province of Orissa to be Inspectors for the purposes of the first mentioned Act, within their respective subdivisions.

C. GOVINDAN NAIR,
Secretary to Government.

SUBORDINATE CIVIL SERVICE.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATION.

The 23rd February 1937.

No. 1916—IS/2/2/36-A.—Babu Radha Mohan Patnaik, Sub-Deputy Magistrate and Sub-Deputy Collector and Tahsildar in the Ghumsur subdivision of the district of Ganjam, is transferred to the headquarters station of the district of Cuttack.

P. T. MANSFIELD,
Chief Secretary to Government.

CO-OPERATIVE SOCIETIES.

NOTIFICATION.

The 17th February 1937.

No. 780.—Whereas after the holding of an inquiry under sub-section (1), section 35 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), into the constitution, working and financial condition of the Borikina Guarantee Union Co-operative Society, Ltd., bearing registration no. 4/Cu. of 9th January 1925 in the district of Cuttack, I am of opinion that the said society ought to be dissolved; now therefore, in exercise of the power conferred by clause (a), section 42 of that Act, I hereby order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint Babu Padmalabh Misra, Manager, Cuttack Central Co-operative Bank, Ltd., to be liquidator of the abovenamed society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

S. C. ROY,
Deputy Registrar, Co-operative Societies.

PUBLIC WORKS DEPARTMENT.

NOTIFICATION.

The 24th February 1937.

No. 1848—IT-1-E.—The following notification, issued by the Government of Madras in the Public Works Department (General), is published.

A. VIPAN,
Secretary to Government.

The 25th November 1936.

No. 1237-R.—The services of Mr. C. M. Bennett, B.Sc., Executive Engineer, are placed permanently at the disposal of the Government of Orissa, in place of Mr. L. M. F. Barrett, reverted to this Province.

By order of the Government
(Ministry of Public Works),

W. SCOTT BROWN,
Secretary to Government.

OFFICE OF THE DIRECTOR OF PUBLIC INSTRUCTION.

NOTIFICATION.

The 15th January 1937.

No. 1.—Miss S. Ray, Senior Mistress of the Ravenshaw Girls' School, is allowed leave on average pay on medical certificate for two months and fifteen days under rules 284, 289-91 and 297 of the Bihar and Orissa Service Code with effect from the 16th November 1936.

2. Miss Suprava Kar, an assistant mistress of the Ravenshaw Girls' School, is appointed temporarily to act as the senior mistress of the school in the upper division of the Subordinate Educational Service, with effect from the 16th November 1936.

The notification no. 12, dated the 28th of November 1936, is hereby cancelled.

H. DIPPIC,
Director of Public Instruction.

ELECTION OF PANCHAYAT BOARD MEMBER.

NOTIFICATION.

The 19th February 1937.

Under rules published in G. O. no. 583 L. & M., dated the 13th February 1932, for the election of presidents and vice-presidents, it is hereby notified that M. R. Ry. P. Neelayya Subudhi Garu has been declared elected as vice-president of the Panchayat Board, Russelkonda.

[ILLEGIBLE],
President, Russelkonda Panchayat Board.